

ORDERS OF THE TRIBUNAL

Re: Maintainability -
Copy of OA not served

Benech

30.4.01

for Adoniam
P/H.

Binder

2490,
notice issued to all the
respects by Regd. with A.D.
posts.

Handwritten signature

MS
4/5/2001

~~Computer not b. kept.~~
~~Don orders.~~

~~Reyes for~~

26 | 6 | 2009

M-A-602/2101 for extending
of time to be counter
the orders.

M

Reydon

26/2/07

Seen the Petition.

Heard Id. Counsel for the
applicant. Issue notice to
the Respondents requiring them
to file counter within 4
weeks from the date of
receipt of notice. Adm. to
27.06.2001.

10/10/19

menting

Order date 17-9-2001

None appeared for the petitioner when called. Seen the Memo filed by the petitioner in which it has been stated that in view of letter dated 2/3.8.2001 of Sr. Suptt. of Post offices R.M.S. 'N' Division that the approximate amount of ~~benefit~~ ^{of family} of the deceased is Rs. 1,09,587.00, the petitioner does not intend to press the O.A. It is submitted by Shri S.B. Sina, learned A.S.C. that the Department have not paid any amount to the petitioner and in the counter filed, it has been clearly averred that the applicant is not entitled to any payment. But in view of the fact that the applicant does not want to press this O.A. as mentioned in his Memo, this O.A. is disposed of as not being pressed.

Nom
 Vice-Chairman
 Member (J)